

File No.1-397/FSSAI/Imports/2013 (Part 1)
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
(Imports Division)
FDA Bhawan, Kotla Road, New Delhi - 110002

08th January, 2018

To

Shri Zubair Riaz
Director (Customs)
159A, Department of Revenue,
Ministry of Finance
North Block, New Delhi-110001

Subject: Instruction with regard to levy of fees and charges in regulation of food imports -reg.

Sir,

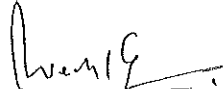
This has reference to FSSAI's Order No.1-397/FSSAI/Imports/2013 (Part 1) dated 08.11.2017 (copy enclosed) regarding levy of fees and charges in regulation of food imports. In this regard, it is requested to further advise all the Offices/Officials of Customs Department working as Authorised Officers to collect the visual inspection fee from the food importers on Customs Regulated entry points and the same may be deposited/transferred through NEFT/RTGS to the receipt account of the FSSAI, with Details as under:

Bank Name:- Bank of Baroda
Branch Name:- Nirman Bhawan, New Delhi
Account No.- 26030100008653
IFSC Code- BARB0NIRDEL
MICR Code- 110012062

2. In case the fee is deposited through Offline mode, then the draft should be in favour of Senior Accounts Officer, Food Safety and Standards Authority of India, New Delhi.

3. This issues with the approval of Competent Authority.

Encl: As above


(S.K. Yadav)
Director (Imports)

Copy to:-

1. All Authorised Officers, FSSAI

2. A.O. (Kandla) and A.O. (Mundra) in reference to email dated 28.12.2017 and 29.12.2017 respectively.
3. DDO, Accounts Division, FSSAI
- ✓ 4. CITO, FSSAI for uploading on the FSSAI website.
5. PPS to CP, FSSAI
6. PS to CEO, FSSAI

Maybe uploaded on the website

Abhinav

10/01/2018

IT Associate (Sh. Kamal)

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Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
(Imports Division)
FDA Bhawan, Kotla Road, New Delhi - 110002

४/११, November 2017

ORDER

Subject: Instructions with regard to Levy of fees and charges in regulation of food imports- reg

It is observed that:

- a) Chapter III, 5 (2), (d) of FSS (Import) Regulations 2017 provides that- "The Food Authority shall specify and review the inspection fee from time to time".
- b) Chapter III, 5 (4) of FSS (Import) Regulations 2017 provides that - "if the Food Importer or his Custom House Agent is not present to facilitate the inspection and sampling in spite of two opportunities having been granted, the Authorized Officer may refuse to grant further opportunity for inspection and sampling of the food consignment:
Provided that any further opportunity in this behalf may be granted by the Chief Executive Officer or his authorized representative after levy of suitable fee on the Food Importer as may be specified by the Authority from time to time".
- c) Chapter XI, 15 (2) (a) of FSS (Import) Regulations 2017 provides that- "The review application shall be in FORM-6 and be accompanied by such fee as may be specified by the Food Authority from time to time".

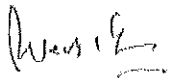
The above mentioned regulations was brought to the notice in 24th meeting of the Food Authority held on 21.09.2017 wherein it is agreed that following amount may be charged from the food importer and Food Authority shall specify and review the fee from time to time:

1. **Visual inspection :-** Online payment of Rs 2000 is also to be made by the importer along with the payment of lab testing fee.
2. **Penal fee :-** In case importer/ CHA do not turn up for visual inspection even after two opportunities, Authorised Officer of FSSAI may draw the sample ex-parte and a penalty of Rs 2000 shall be charged from importer before issuance of NOC/NCC. However, till the provisions of payment is made online in FICS, Authorised Officer may collect the fee offline
3. **First Review appeal :-** Rs 2000 may be charged (as per provisions under Chapter XI, 15 (2) (a) of FSS (Import) Regulations 2017)
4. **Second Review appeal to CEO :-** Rs 5000 may be charged (as per provisions under Chapter XI, 15 (2) (a) of FSS (Import) Regulations 2017)

However, for review application process, till the provisions are made online in FICS, process will be done offline.

The above orders shall come into force with immediate effect.

This issues with the approval of the Competent Authority.


(S.K. Yadav)
Director (Imports)

To:

1. Sh. Anil Mehta, Authorized Officer, First Floor, NBCC Place, Bhisham Pitamah Marg, Pragati Vihar, New Delhi-110003
2. Sh. V.K. Pancham, Authorized Officer (JNPT), Food Safety and Standards Authority of India, Unit No.902, 9th Floor, Hall Mark, Business Plaza, Opposite Guru Nanak Hospital, Bandra (East), Mumbai- 400051
3. Ms. Sheetal Gupta, Authorized Officer (Mumbai Airport Sea Port), Food Safety and Standards Authority of India, Unit No.902, 9th Floor, Hall Mark, Business Plaza, Opposite Guru Nanak Hospital, Bandra (East), Mumbai- 400051
4. Sh. D. P. Guha, Authorized Officer/Joint Director, Food Safety and Standards Authority of India, Benfish Tower, 6th floor, 31 G N Block, Sector-V, Salt Lake, Kolkata-700091
5. Ms. K. K. Jitha, Authorized Officer, Chennai Sea Port and Airport Food Safety and Standard Authority of India, Ministry of Health & Family Welfare, Central Documentation Complex, (South Wing), Chennai Port Trust, Rajaji Salai, Chennai-600001.
6. Dr. Jesto George, Authorized Officer, Food Safety and Standard Authority of India, Ministry of Health & Family Welfare, First Floor, Marine Building, Malabar Road, North End, Willigton Island, Cochin - 682009 Kerala
7. Sh. J. Lawrence, Authorized Officer, Food Safety and Standard Authority of India, Ministry of Health & Family Welfare, 4/194 A, 4th Street, CGE Colony, Tuticorin, Tamil Nadu.
8. Sh. Zubair Riaz, Director (Customs), R.No.159A, Ministry of Finance, Department of Revenue, North Block, New Delhi-110001 - with a request to inform to all officials of Customs Department working as Authorised Officers
9. CITO, FSSAI for uploading on the FSSAI Website.